

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Thirty Fourth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 22-12-1981
Adopted on 24-12-1981

Minutes of 30th to 34th ~~sitting~~
sittings held during 7th
Session also laid on the Table

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS on 24-12-1981

(Seventh Lok Sabha)

THIRTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on 21 December, 1981 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shrimati Vidya Chennupati.
- (2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shri Harish Chandra Singh Rawat.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Further examination of the Constitution (Amendment) Bill, 1981 (*Amendment of article 37, etc.*) by Prof. Madhu Dandavate under Rule 294(1)(a) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shrimati Vidya Chennupati.

The Bill seeks to amend article 16 of the Constitution with a view to provide that nothing in that article shall prevent the State from making any provision for the reservation of appointments or posts in favour of persons who have contracted inter-caste or inter-religion marriage.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shri Harish Chandra Singh Rawat.

The Bill seeks to amend article 16 of the Constitution with a view to provide that nothing in that article shall prevent the State from making any provision for the reservation of appointments or posts in favour of ex-servicemen, sportsmen or physically handicapped persons, etc.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time for discussion of six Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Anti-population Explosion Bill, 1981 by Shri P. Rajagopal Naidu be placed in category 'A' and all the remaining 5 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Further examination of the Constitution (Amendment) Bill, 1981 (Amendment of article 37, etc.) by Prof. Madhu Dandavate.

6. The Member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on the Bill. Prof. Madhu Dandavate attended the sitting.

7. The Bill seeks to amend articles 37, 45 and 47 of the Constitution with a view to provide in the Directive Principles of State Policy that it shall be the duty of the State to provide free education and to ensure minimum standard of nutrition to every citizen. It also seeks to make the provisions of articles 45 and 47 enforceable by courts.

8. After hearing the views of Prof. Madhu Dandavate and perusing the opinion furnished by the Ministry of Law, Justice and Company Affairs, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) Shrimati Vidhya Chennupati, Shri Harish Chandra Singh Rawat and Prof. Madhu Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
21 December, 1981
 30 Agraayana, 1903 (Saka)

G. LAKSHMANAN,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Indian Social Disparities and Poverty Abolition Bill, 1981 by Shri R.L.P. Verma.	135 of 1981	B	2 hours
2	The Ban of Creation of Trusts (for Backward Classes of People) Bill, 1981 by Shri H. N. Nanje Gowda.	147 of 1981	B	2 hours
3	The Pension and Other Amenities for Agricultural Workers Bill, 1981 by Shri H. N. Nanje Gowda.	150 of 1981	B	2 hours
4	The Nationalisation of Trusts Bill, 1981 by Shri H. N. Nanje Gowda.	146 of 1981	B	2 hours
5	The Anti-population Explosion Bill, 1981 by Shri P. Rajagopal Naidu.	148 of 1981	A	2 hours
6	The Compulsory Registration of Religious Conversions Bill, 1981 by Dr. Vasant Kumar Pandit.	151 of 1981	B	2 hours